

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3941 of 2020**

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Owranjiv Alam @ Owranjiv ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Shashi Kant Thakur, Advocate  
For the State : Ms. Anuradha Sahay, A.P.P.  
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02/27.07.2020 Heard Mr. Shashi Kant Thakur, learned counsel for the petitioner and Ms. Anuradha Sahay, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Borio (J) P.S. Case No. 75 of 2020.

It has been alleged that the Bolero vehicle driven by the informant was looted by the miscreants.

It appears that on the confession of Md. Mumtaz documents and spare parts of the stolen vehicle were recovered from the possession of the petitioner and one Md. Kurban. However, taking into consideration the fact that the petitioner is in custody since 30.01.2020, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Sahibganj in connection with Borio (J) P.S. Case No. 75 of 2020.

**(R. Mukhopadhyay, J.)**